

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01018/2018

Chandigarh, this the 28th day of August, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

MES No. 448481 Chiranjit Lal Mahajan, aged 71 years S/o Late Sh. Muluk Raj Mahajan, Junior Engineer E/M (Retd.) O/o Garrison Engineer, Prem Nagar, Dehradun, R/o House No. 463, Ward No. 6, Mohalla Mahajana, Mukerian, District Hoshiarpur, Punjab-144211 Group C

....Applicant

(Present: Mr. R.K. Sharma, Advocate)

Versus

1. Union of India through the Secretary to Government of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Engineer-in-Chief, Army Headquarters, Kashmir House, Rajaji Marg, DHQ PO, New Delhi -110011.
3. Chief Engineer, Engineers Branch, HQ Chief Engineer, Central Command, Lucknow – 226002.
4. Principal Controller of Defence Accounts (Pension), Daropaid Ghat, Allahabad – 211014.
5. Garrison Engineer, Military Engineer Services, Prem Nagar, Dehradun, Uttrakhand – 248007.

Respondents

(Present: Mr. Ram Lal Gupta, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. At the very outset, learned counsel for the applicant submitted that since the respondents are seized of the representation/legal notice dated 24.02.2017 (Annexure A-13), as is seen from their communication dated 13.04.2018 (Annexure A-14), let a direction be issued to them to take a call and decide the pending legal notice regarding grant of benefits to the applicant on the plea that the similarly placed persons have been granted the

relevant benefits, in terms of judicial pronouncements in their favour.

3. Issue notice to the respondents.

4. At this stage, Mr. Ram Lal Gupta, Sr. Standing Counsel, appears and accepts notice on their behalf. He submitted that let the respondents be granted reasonable time to take a view in the matter, in accordance with law.

5. Considering the above, the O.A. is disposed of, with a direction to the respondents, to consider the claim of the applicant, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of copy of this order. A copy of the order so passed be communicated to the applicant.

5. Needless to mention, the disposal of the O.A. may not be construed as expression of any opinion on the merit of the case.

No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 28.08.2018

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